

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 173 of 2012**

**Dated : 1<sup>st</sup> July, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**Chhattisgarh State Power Distribution Co. Ltd. ... Appellant(s)  
Versus  
Chhattisgarh State Electricity Regulatory Commission ... Respondent(s)**

Counsel for the Appellant (s) : Mr. K. Gopal Choudary  
Mr. A. Bhatnagar (Rep.)

Counsel for the Respondent (s): Ms. Swapna Seshadri for R.1

**ORDER**

The learned counsel for the parties have finished their arguments.

Written Submissions have been filed by the learned counsel for the Appellant. The learned counsel for the Commission wants to file comprehensive Written Submissions. She is directed to file the same on or before 12<sup>th</sup> July, 2013 after serving copy on the other side.

Post the matter on **18.07.2013** for reporting compliance.

**(Rakesh Nath)  
Technical Member**

**(Justice M. Karpaga Vinayagam)  
Chairperson**

vs/ss